

कर्मों पर बुरा प्रभाव पड़ा है और इस के फलस्वरूप सरकारी धन का अपव्यय हुआ ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) :
(क) आकाशवाणी जैसे बड़े और विस्तारी संगठन में, जिसके देश भर में केन्द्र हैं, कुछ तबादले अनिवार्य हैं। ये तबादले तब ही किए जाते हैं जब आवश्यक होते हैं।

(ख) जी हां। जहाँ तक संभव होता है।

(ग) और (घ). इस प्रकार की नियुक्तियों का सब से बड़ा कारण उस भाषा को जानने वाले व्यक्तियों का न मिलना और सम्बंधित पदों को भरने की आवश्यकता है ताकि काम चलता रहे। इस प्रकार की नियुक्तियाँ निश्चय ही सर्वोत्तम व्यवस्था नहीं हैं। परन्तु, परिस्थितियों के अन्तर्गत, अगली सर्वोत्तम व्यवस्था करनी होती है।

तदर्थ आधार पर कार्यक्रम प्रबंधक (प्रोग्राम एक्सक्यूटिव)

2942. श्री एस० एम० जोशी: क्या सूचना और प्रसारण तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) आकाशवाणी में तदर्थ कार्यक्रम प्रबंधकों की कुल संख्या कितनी है,

(ख) उनमें से कितने गत दो अथवा तीन वर्ष से भी अधिक समय से तदर्थ आधार पर निरंतर कार्य कर रहे हैं, और

(ग) इतनी लम्बी अवधि तक उन्हें तदर्थ आधार पर रखने के क्या कारण हैं, और उनकी सेवाओं को नियमित बनाने के लिए क्या कार्यवाही की जा रही है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) 74.

(ख) 43.

(ग) तदर्थ नियुक्तियाँ भर्ती नियमों में संशोधनों पर जो संघ लोक सेवा आयोग के परामर्श से विचाराधीन है, अंतिम निर्णय होने

तक रिक्त पदों को भरने के लिए करनी पड़ेगी।

Telephone Advisory Committee at Imphal

2943. SHRI M. MEGHACHANDRA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether any Telephone Advisory Committee for Imphal has been formed;

(b) if so, the members of the said Committee; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) No.

(b) Does not arise.

(c) Telephone Advisory Committees are set up where the number of working connections plus the number of applicants on the waiting list is 1500 or more. Imphal does not fulfil this criteria.

Telephone Advisory Committee for Manipur, Tripura, NEFA & Nagaland

2944. SHRI M. MEGHACHANDRA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether there is any P&T Advisory Committee for Manipur, Tripura, NEFA and Nagaland regions;

(b) if so, when the Committee was formed and who are the members of the aforesaid Advisory Committee;

(c) whether there is any move for reconstituting the Committee; and

(d) if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes. Sir.

(b) The Advisory Committee for Manipur, Tripura, NEFA and N.H.T.A. was formed in March, 1961. Subsequently it was changed as for Manipur, Tripura, NEFA and Nagaland. The names of the present

members of the Committee are being obtained from the P.M.G. Shillong and necessary information in this regard will be placed on the table of the Lok Sabha shortly.

(c) No Sir. Action is, however, taken to replace members as and when they complete their tenure of two years.

(d) The membership of some of the members is due to expire in Sept., 69.

Telephone Connections in Assam, N.E.F.A. etc.

2945. SHRI M. MEGHACHANDRA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the number of telephone connections in the whole of Assam, NEFA, Nagaland, Manipur in the month of December, 1966;

(b) the new telephone connections granted after December, 1966 till date;

(c) whether it is a fact that the Assam Circle Telephone Directory compiled in December, 1966 remains unrevised till date; and

(d) if so, the reason for not having a new telephone directory in the interest of the subscribers and the public ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a)

Assam	13,196
NEFA	98
Nagaland	630
Manipur	716
Tripura	1,239
(b) Assam	4,718
NEFA	82
Nagaland	336
Manipur	145
Tripura	199

(c) Yes.

(d) The Telephone directory is normally published once a year but the 1967 and 1968 issues could not be brought out as the sole advertising Agent expired suddenly and the new advertising Agent could not be appointed for a long time due to technical and procedural difficulties. The fresh advertising Agent has now been appointed and the next issue of the directory is expected to be published in April, 1969.

Sugar Quota for Manipur

2946. SHRI M. MEGHACHANDRA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the quota of controlled sugar for Manipur at present;

(b) the extra quota of controlled sugar for Marriages Festivals etc. and the nature of distribution thereto;

(c) whether the Government of Manipur have requested for an increase in the controlled quota; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The monthly quota of levy sugar for Manipur is 151 tonnes at present.

(b) Additional quota of 19.4 tonnes each for the monthly periods March-April, April-May and May-June, 1968 was allotted to Manipur Territory for marriages, festivals and important religious congregations. A further additional quota of 81.4 tonnes was allotted to Manipur for festivals during August-October, 1968. An *ad hoc* quota of 30 tonnes was also allotted to Manipur on 1.3.1969 for Holi and other festivals. The internal distribution of levy sugar within the Territory is left to the Manipur Government.

(c) and (d). The Government of Manipur had requested in May, 1968 for increase in their monthly quota from 79 tonnes to 150 tonnes. The monthly quota of levy sugar of Manipur Territory was increased from 79 tonnes to 100 tonnes from May-June, 1968 period. It was enhanced to 151 tonnes from 23.1.1969.

Trade Unions in Manipur

2947. SHRI M. MEGHACHANDRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number and names of the Trade Unions of Government employees and workers of the Union Territory of Manipur so organised and registered under the Indian Trade Union Act, 1926;

(b) whether these Trade Unions are free to carry on their Trade Union activities